

Repealed by Act 47 of 1952

RECEIVED ASSENT ON 26.12.49. Act No. XVIII

of 1949.

[AS PASSED BY THE DOMINION LEGISLATURE]

AN
BILL

to amend the Inland Steam-vessels Act, 1917.

WHEREAS it is expedient further to amend the Inland Steam-vessels Act, 1917 (I of 1917), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Inland Steam-vessels (Amendment) Act, 1949.

2. **Insertion of new section 72A in Act I of 1917.**—After section 72 of the Inland Steam-vessels Act, 1917, the following section shall be inserted, namely:—

“72A. *Endorsement of certificates and licences granted in Pakistan.*—Any certificate or licence granted by the Government of a Province in Pakistan in accordance with the provisions of any law for the time being in force in that Dominion corresponding to the provisions of Chapter II or Chapter III of this Act may, on payment of the fees prescribed for the grant of a similar certificate or licence under this Act, be endorsed by—

(a) the Government of any Province in India, or

(b) with the general or special sanction of the Government of such Province, by any authority competent to grant a similar certificate or licence under this Act,

and upon any such certificate or licence being so endorsed, it shall have effect as if it had been granted under this Act.”

(Enacted in the Dominion of Pakistan)

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